

कपड़ा उद्योग के कर्मचारियों की मजूरी में वृद्धि

*418. श्री गुरुचंद डागा : क्या भ्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सरकारी क्षेत्र के "कपड़ा उद्योगों" के कर्मचारियों की मजूरी में गत दो वर्षों में कितनी वृद्धि की गई है ;

(ख) उम वृद्धि का आधार क्या है ; और

(ग) क्या इन कर्मचारियों की मजूरी में की गई वृद्धि अन्य सरकारी कर्मचारियों के वेतन में बढ़ते हुए मूल्यों के कारण की गई वृद्धि के अनुपात में नहीं की गई है ?

भ्रम और पुनर्वासि मंत्रालय में उप-मंत्री (श्री बालगोविंद वर्मा) : (क) से (ग) मूनी कपड़ा उद्योग के लिए दूसरा केन्द्रीय मजूरी बोर्ड 1964 में स्थापित हुआ और इसकी सिफारिशों सरकार ने अपने संकल्प डब्ल्यू० बी०-8(15)/68, तारीख 17 मई, 1969 द्वारा स्वीकार कर ली। सरकारी क्षेत्र की मिलों में और उन मिलों में जिनकी व्यवस्था प्राधिकृत नियंत्रकों द्वारा की जाती है, मजूरी बोर्ड की सिफारिशों की क्रियान्विति की स्थिति मालूम की जा रही है।

Negligence of Food Corporation of India in Procurement of Foodgrains

*419. SHRI PILOO MODY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the attention of Government has been invited to a report in the Statesman of the 24th May, 1971 saying that because of slow procurement of foodgrains by the Food Corporation of India, farmers have incurred colossal losses ;

(b) if so, the reaction of Government in this regard ; and

(c) whether Government have made any estimate of the total loss suffered by farmers due to the negligence of the Corporation and also due to unseasonal heavy rains and hailstorms ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) to (c). Government's attention has been drawn to the report in the 'Statesman' of the 24th May 1971, which appears to be based on a misapprehension. The rate of procurement of wheat during the current season is very much higher than during the corresponding periods of the preceding two years. Up to 4th June, 1971 the procurement of wheat in the current season was 28.81 lakh tonnes, as against 16.28 lakh tonnes and 15.12 lakh tonnes during the corresponding periods of the years 1970-71 and 1969-70 respectively. In procurement operations on such a colossal scale, in short period, certain difficulties and complaints are bound to arise and these have been sorted out by timely action.

2. There were unfortunately untimely rains in certain parts of Northern India, particularly in U.P., which caused damage to the crops and to the wheat crop. The extent of the loss suffered on this account is being assessed. Most of the losses have occurred in respect of grain either awaiting threshing or on the threshing floor with the farmers. It was an unexpected natural calamity for which no organisation can be held responsible. The Government of India and the Food Corporation of India however took prompt steps to meet the situation by lowering the specifications for purchase of wheat, so that as large quantities of rain-affected wheat as possible can be procured by the Food Corporation of India and other agencies which are procuring wheat.

Request to Pakistan for Financial Help for Refugees

*420 SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(b) whether India has requested the Pakistan Government to bear the additional financial and other burdens of the refugees who have taken shelter in India ; and

(b) if so, the reaction of Pakistan Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) The Pakistan High Commissioner in New Delhi was given a note which inter-alia stated that the Government of India reserve the right to claim from the Government of Pakistan full satisfaction in respect of additional financial and other burdens that the Government of India have had to shoulder for affording relief to these Pakistani nationals.

(b) The Government of Pakistan have rejected the demand as being totally unacceptable.

Mortgaging of Assets to Financial Institutions under the Mineral Concessions Rules, 1960

1763. SHRI INDER J. MALHOTRA : Will the Minister of STEEL AND MINES be pleased to state :

(a) the time taken for granting the permission under the Mineral Concessions Rules 1960 for mortgaging assets to Financial Institutions ;

(b) the number of cases which have come for intervention of Central Government and the time taken to dispose of such cases ;

(c) whether the statutory period of one year for disposal of the applications is sufficient for State Governments to dispose of the applications ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) This is not known, since it is the State Governments who are to grant the permission. If it is not disposed of within 12 months, the applicant is at liberty to file a revision petition to the Government of India under rule 54 of the Mineral Concession Rules, 1960.

(b) During the last three years nine cases were received by the Central Govern-

ment, of which four cases were disposed of within a period of one month, two cases within two months and the remaining three cases were disposed of within a period of about five to seven months.

(c) Yes, Sir.

(d) Does not arise, in view of (c) above.

आर एस-09 खराब ट्रैक्टरों के प्रयोग से मध्य प्रदेश के किसानों को हुई हानि

1764. श्री गंगा चरण शौकित : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आर एस-09 ट्रैक्टर, जो जर्मन लोकतन्त्रात्मक गणराज्य द्वारा सप्लाई किये गये थे, मध्य प्रदेश में भी कृषि कार्यों के लिए उपयोग में लाये गये हैं और क्या इसके परिणाम स्वरूप किसानों को हानि हुई है ; और

(ख) यदि हां, तो क्या सरकार का इन किसानों को मुआवजा देने का विचार है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा साहिब पी० शिन्डे) : (क) आर० एस०-09 ट्रैक्टर मध्य प्रदेश कृषि उद्योग निगम की नियमित नहीं किये गये थे और न ही राज्य में कृषकों को बांटे गये थे ।

(ख) प्रश्न नहीं होता ।

Problems Facing Cane Growers and Workers of Sugar Industry in South India

1765. SHRI CHANDRA SHEKHAR SINGH :
SHRI T. S. LAKSHMANAN :

Will the Minister of AGRICULTURE be pleased to state the steps being taken by Government to mitigate the hardships of the cane-growers and the workers of South India Sugar Mills ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : As far as sugarcane growers are concerned, Government is fixing minimum price of sugarcane payable by sugar